

IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH, PRAYAGRAJ
(Special Bench)

CP (IB) No. 410/ALD/2019

In the matter of:

A petition under section 9 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Uflex Limited

[CIN: L74899DL1988PLC032166]

:

Operational Creditor

Versus

Hansraj Agrofresh Private Limited

[CIN: U15490UP2014PTC065749]

:

Corporate Debtor

Order reserved on: 18.01.2022

Order pronounced on:31.01.2022

Coram:

Shri Rajasekhar V.K.

:

Member (Judicial)

Shri Balraj Joshi

:

Member (Technical)

Appearances (via videoconference):

For Operational Creditor

:

Mr. Raghav Dev Garg, Advocate

For Corporate Debtor

:

Mr. Dewarshi Kumar Rai, Advocate

ORDER

Per: Rajasekhar V.K., Member (Judicial)

1. In view of our order passed in CP (IB) No.377/ALD/2019, admitting the corporate debtor into Corporate Insolvency Resolution Process (CIRP), this application has become infructuous. The Operational Creditor may approach the IRP/ RP and file its claim in accordance with the provision of the Insolvency & Bankruptcy Code, 2016 and regulations made thereunder.
2. In case CIRP is set aside by any authority then the Operational Creditor herein shall be at liberty to get this petition revived at its original stage.

Sd

Balraj Joshi
Member (Technical)

Rajasekhar V K
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Rajasekhar V K
Date: 2022.01.31
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Rajasekhar V.K
Member (Judicial)